

RAJYA SABHA

Wednesday, the 23rd May, 1979/ 2
Jyaistha, 1901 (Saka)

The House met at eleven of the clock. MR.
CHAIRMAN in the Chair.

ANNOUNCEMENT RE NOMINATING OF MEMBERS TO THE PANEL OF VICE-CHAIRMEN AND TO OTHER COMMITTEES AND PROCEDURE TO BE FOLLOWED IN REGARD TO CALLING ATTENTION NOTICES

MR. CHAIRMAN: I have to inform
Members that I have nominated the following
Members to the Panel of Vice-Chairmen: —

1. Shri U. K. Lakshmana Gowda
2. Shri Arvind Ganesh Kulkarni
3. Shri R. R. Morarka
4. Shri Sawaisingh Sisodia

I have also nominated Members to the
other Committees, which will be notified in
the Bulletin today.

As Members are aware, according to the
practice in vogue since 1968, all Calling
Attention Notices received up to 10.30 A. M.
on any day are placed before me for my
consideration every day. After persuing all
such notices I admit one of them for a
statement to be made by the concerned
Minister at the sitting of the House on the
following day. The rest of the notices stand
disallowed, although the Members whose
notices stand so disallowed have an option to
renew their notices. However, in regard to the
clubbing of names of the Members as a result
of revival of old notices, some practical
difficulties have been experienced.

The matter was, therefore, placed before the
Committee on Rules. The Committee after
considering the matter has recommended that
Calling Attention Notices given during a week
may be kept alive till the end of that week
only. In view of thh decision of the Rules
Committee, I propose to follow the following
procedure from the next session:—

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(1) All Calling Attention Notices
received in a week will be kept alive and
placed before me from day to day along
with notices received up to 10.30 hours on
the day on which the notices are put up to
me;

(2) on the last day of the week on
which the House sits, the notices received
up to 10.30 hours on that day will be
considered and all the notice³ which are
not selected will be deemed to have lapsed
and no intimation about this will be given
to the members;

(3) notices received after 10.30 hours
on the last day of the week on which the
House sits will be deemed to have been
received for the day on which the next
sitting of the House is to be held and these
will be valid for the following week.

PROF. N. G. RANGA (Andhra Pradesh):
Sir, I welcome the announcement you are
making that they are kept alive. At the same
time, in regard to the report that are circulated
of the day's proceedings, I would also like the
names of all the Members who have taken part
in the discussion on the Calling Attention
Notice should also be mentioned. Till now
that has not been the practice, with the result
only the name of the Member who moves it
first is mentioned and not the other names.

Secondly, I would like another facility to
be provided by you.

About the Calling Attention Notices which
are still found to be outstanding at the end of
the week, till the last day of the week—such
of them as have not been admitted during
that week—in regard to the subjects on
which those notices have been given no
special mention is made. You may be good
enough to consider them for special mentions
anj all those special mentions could be made
on the floor of the House so that the
subject-matter on which the Calling Attention
Notice has been given wayi- frustrated.

Thank you.

श्री शिव चन्द्र झा (बिहार) : मुझे भी सबमिशन करना है। आप ने एलान किया है कि कालिंग अटेंशन का नोटिस एक सप्ताह तक रखा जायेगा और उसके बाद वह लेप्स कर जायेगा, फिर दूसरे सप्ताह में देना हो तो दें, पहले का दिया हुआ खत्म हो जायेगा। मैं कहूंगा कि आप का जो पुराना नियम था कि आप विचार करते हैं और फैसला नहीं होता तो भी वह आपके यहां रखा रहता है और बाद में आप ने फैसला किया तो पुराने को भी उसके साथ जोड़ देते हैं। मैं चाहूंगा कि वही पद्धति रहे, वही तरीका रहे। अगर आपने नया तरीका रखा तो यह होगा कि एक सप्ताह में आप ने रिजेक्ट कर दिया, फिर दूसरे सप्ताह में वह बात आयी, आप ने परिस्थिति देखी कि यह मानने लायक है, लेकिन जिसने पहले दिया उसका मौका तो खत्म हो जाता है। तो मेरा आप से यही कहना है कि पुराना तरीका चलने दें।

PAPERS LAID ON THE TABLE

I Notifications of the Ministry of Finance (Department of Revenue) and related papers.

II. Compulsory Deposit (Income Tax Papers) (Amendment Scheme, 1979.

III. Central Excise (10th Amendment) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, on behalf of Shri Satish Agarwal, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 270(E), dated the 27th April, 1979.

(ii) G.S.R. Nos. 293(E) to 302 (E), dated the 10th May, 1979. [Placed in Library. See No. LT-4548/79 for (i) and (ii)].

(iii) G.S.R. No. 669, dated the 12th May, 1979. [Placed in Library. See No. LT-4525/79].

(iv) G.S.R. No. 313(E), dated the 16th May, 1979. [Placed in Library. See No. LT-4548/79].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 286(E), dated the 5th May, 1979, publishing the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-4523/79].

in. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 666, dated the 5th May, 1979, publishing the Central Excise (10th Amendment) Rules, 1979, under section 38 of the Central Excises and Salt Act. 1944. [Placed in Library. See No. LT-4524/79].

IV. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 303(E) to 310(E), dated the 10th May, 1979, alongwith the Explanatory Memoranda thereon. [Placed in Library. See No. LT-4526/79].

Statements showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

DR. RAM KRIPAL SINHA: Sir, I also beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

(i) Statement No. XVII-Ninety-fourth Session, 1976.

(ii) Statement No. XIV-Hundred-first Session, 1977.

(iii) Statement No. XII-Hundred-eighth Session, 1979.